IN THE HIGH COURT OF JHARKHAND AT RANCHI

W.P. (T) No. 1030 of 2021

Mrs. Madhuri Yadav --- --- Petitioner

Versus

The Union of India and others --- --- Respondents

CORAM: **Hon'ble Mr. Justice Aparesh Kumar Singh**

Hon'ble Mrs. Justice Anubha Rawat Choudhary

Through: Video Conferencing

For the Petitioner: Mr. Parth Jalan, Advocate

For the Resp.-CGST: Mr. P.A.S. Pati, Advocate

For the Resp.-State: ` Ms. Surabhi, A.C to A.A.G-II

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02 / 25.03.2021 Learned counsel for the petitioner Mr. Parth Jalan undertakes to remove the following surviving defects within one week after reopening of Holi holidays.

i. Statement made in para-2 of affidavit may be verified as same has not been corrected in the hard copy.

ii. "True" word has not been stated in para-5 of the affidavit.

Office to verify.

However, since the vires of Section 16(4) of CGST Act, 2017 is under challenge, let the matter be listed before an appropriate Bench, as per the present distribution of roster.

(Aparesh Kumar Singh, J)

(Anubha Rawat Choudhary, J)

Ranjeet/